

IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

MONDAY, THE SIXTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT APPEAL NO: 15 OF 2025

Writ Appeal under clause 15 of the Letters Patent Against the Order Dated 18-12-2024 in W.P.No 34899 of 2024 on the file of the High Court.

Between:

Nallabolu Hanumanth Reddy, S/o Patta Reddy aged about 72 years, occ Agriculture, R/o Karnamguda village, Ibrahimpatnam Mandal, R.R.District

...APPELLANT

AND

1. Vangeti Thirumal Reddy, s/o Yadagiri Reddy, Aged 50 years, Occ Agriculture, R/o H.No. 4-105 Kammamguda village, Ibrahimpatan Mandal, R.R.District.

...RESPONDENT

2. The State of Telangana, rep. by its Principal Secretary, Panchayat Raj and Rural Development Department, Secretariat, Hyderabad.
3. The Mandal Parishath Officer, Ibrahimpatnam Mandal, R.R.District.
4. The Mandal Parishath Development Officer, Ibrahimpatnam, R.R. District.
5. The District Collector, Ranga Reddy District, at Kongarakalan.
6. The Tahsildar, Ibrahimpatnam Mandal, R. R. District.
7. Karnamguda Gram Panchayat, rep. by its Secretary, Ibrahimpatnam Mandal, R.R.District
8. The Sarpanch, Karnamaguda, Gram Panchayat Ibrahimpatnam mandal, R.R District.
9. The Station House Officer, Ibrahimpatnam Police Station, at Ibrahimpatan, R.R.District

...RESPONDENTS

IA NO: 2 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay of all further proceedings pursuant to the notice dt. 21-12-2024 bearing Lr. No. 02/GPKG/Court Cases/2024 issued by the 6th respondent, pending disposal of the main Writ Appeal.

Counsel for the Appellant : Ms.P.VIJAYA LAKSHMI

Counsel for the Respondent No.1 : SRI E.VENKATA SIDDHARTHA

**Counsel for the Respondents No.2to4 : SRI P.ASHOK KUMAR,
AGP FOR PANCHAYAT RAJ DEPT.**

**Counsel for the Respondent No.5&6 : SRI MURALIDHAR REDDY KATRAM,
GP FOR REVENUE**

**Counsel for the Respondents No.7&8: SRI J.PARTHA SARADHI, rep.,
SRI P.KISHORE RAO, SC FOR GP,MP,ZP**

Counsel for the Respondent No.9 : SRI MAHESH RAJE, GP FOR HOME

The Court delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.15 of 2025

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. P.Vijaya Lakshmi, learned counsel for the appellant.

Mr. E.Venkata Siddhartha, learned counsel for the respondent No.1.

Mr. P.Ashok Kumar, learned Assistant Government Pleader for Panchayat Raj Department, for the respondents No.2 to 4.

Mr. Muralidhar Reddy Katram, learned Government Pleader for Revenue, for the respondents No.5 and 6.

Mr. J.Partha Saradhi, learned counsel representing Mr. P.Kishore Rao, learned counsel for the respondents No.7 and 8.

Mr. Mahesh Raje, learned Government Pleader for Home for the respondent No.9.

2. With the consent of the learned counsel for the parties, the appeal is heard finally.

3. This intra court appeal is directed against the order dated 18.12.2024 passed by the learned Single Judge by which the writ petition preferred by the respondent No.1, namely W.P.No.34889 of 2024, has been disposed of with a direction to the official respondents to consider the representations dated 19.09.2024 and 25.09.2024 seeking to cancel the building permission granted in favour of the appellant.

4. The learned Single Judge, at the admission stage, has directed the official respondents to decide the representations submitted by the respondent No.1 dated 19.09.2024 and 25.09.2024 and to cause an enquiry into the same. The learned Single Judge has further directed the official respondents to ensure that till the representations are decided, the appellant be restrained from making any construction in the area where Mission Bhageeratha pipelines exist. In the aforesaid factual background, this appeal has been filed.

5. Learned counsel for the appellant has raised a singular contention that the impugned order has been

passed without issuing either any notice or any opportunity of hearing to the appellant.

6. The aforesaid fact has not been disputed by the learned counsel for the respondents.

7. Since the impugned order has been passed without affording an opportunity of hearing to the appellant, the same is set aside. The learned Single Judge is requested to decide the writ petition afresh after affording an opportunity of hearing to the parties.

8. Accordingly, the appeal is disposed of.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

**SD/-T. SRINIVAS
DEPUTY REGISTRAR**

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SECTION OFFICER

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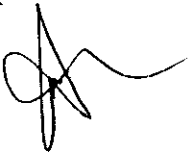
1. The State of Telangana, rep. by its Principal Secretary, Panchayat Raj and Rural Development Department, Secretariat, Hyderabad.
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7. The Sarpanch, Karnamaguda, Gram Panchayat Ibrahimpatnam mandal, R.R District.
8. The Station House Officer, Ibrahimpatnam Police Station, at Ibrahimpatan, R.R.District
9. One CC to Ms.P.VIJAYA LAKSHMI, Advocate. [OPUC]

Copy

10. One CC to SRI E.VENKATA SIDDHARTHA Advocate [OPUC]
11. Two CCs to GP FOR PANCHAYATH RAJ, High Court for the State of
Telangana at Hyderabad. [OUT]
12. Two CCs to GP FOR HOME, High Court for the State of Telangana at
Hyderabad. [OUT]
13. Two CCs to GP FOR REVENUE, High Court for the State of Telangana at
Hyderabad. [OUT]
14. One CC to SRI P.KISHORE RAO, SC FOR GP,MP,ZP. [OPUC]
15. Two CD Copies.

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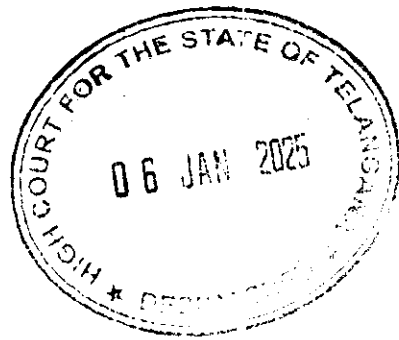


HIGH COURT

HCJ &
JSR,J

— DATED:06/01/2025

CC TODAY !



JUDGMENT

WA.No.15 of 2025

DISPOSING OF THE WRIT PETITION
WITHOUT COSTS

20

06/1/2024